

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 296/MP/2018**

Subject : Petition under Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003 read with Section 79 (1) (c) of the Electricity Act, 2003 challenging the illegal and unlawful conduct of PGCIL of wrongfully raising invoices for transmission charges upon the petitioner in a manner inconsistent with applicable regulations and orders of this Commission and seeking directions against PGCIL to comply with its statutory and contractual obligations.

Date of Hearing : 23.10.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioner : Meenakshi Energy Limited

Respondent : Power Grid Corporation of India

Parties Present : Shri Sanjay Sen, Senior Advocate, MEL  
Shri Buddy A. Ranganathan, Advocate, MEL  
Shri Avijeet Lala, Advocate, MEL  
Shri Nishant Talwar, Advocate, MEL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri Tushar Mathur, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri. Swapnil Verma, PGCIL

**Record of Proceedings**

At the outset, learned senior counsel for the Petitioner and learned counsel for PGCIL advanced extensive arguments in support of their contentions and reiterated the submissions of their pleadings.

2. After hearing the learned senior counsel for the Petitioner and learned counsel for PGCIL, the Commission reserved the order in the Petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**